
(2021) 03 SEBI CK 0204

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.230, 333 Of 2015, 45, 581, 582 Of 2020, 67, 81, 73, 343 Of 2021, Appeal No.157, 158 Of 2015, 21, 22 Of 2021

MVL Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 25-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0204

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Amish Tandon, P.N. Modi, Neville Lashkari, Ashwin Ankhad, Shantanu Mitra, Akash Menon, Gauri Tyagi, Kevic Setalvad, Mihir Mody, Arnav Misra, K. Ashar, Salim Ambar Inamdar, Modassir Husain Khan, Jyoti Mehra

Judgement

1. List these appeals peremptorily on April 12, 2021 on which date the matters would be decided finally. In the meanwhile, scanned copies of the memo of appeal and other documents especially in the matter of Uma Upadhyaya & Ors. may be submitted before the Registry within 10 days from today.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.